

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:1146  
ANSWERED ON:12.08.2013  
AREA OF LAND UNDER CRZ  
Ray Shri Saugata

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) the total area of land affected by the restrictions under the Coastal Regulation Zone, State-wise;
- (b) whether State Governments have requested its exclusion partly or fully from the Coastal Regulation Zone;
- (c) if so, the details thereof; and
- (d) the action taken by the Government in this regard?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

- (a) The Coastal Regulation Zone Notification, 2011 covers, the inter-tidal area and area up to 500 meters from the High Tide Line (HTL) on the landward side on the seafront and 100mts or width of the tidally influenced water bodies whichever is less from the HTL on the landward side along the tidally influenced water bodies, as well as the Sea water area upto 12 nautical miles in the territorial waters and the water portion up to which the tidal effects are experienced in tidally influenced water bodies. This criteria is uniform throughout all the coastal States.
- (b) No Sir.
- (c) & (d) Does not arise in view of the reply given to part (b) above.